

**GOVERNMENT OF INDIA
YOUTH AFFAIRS AND SPORTS
LOK SABHA**

UNSTARRED QUESTION NO:3396
ANSWERED ON:11.12.2000
CENTRALLY SPONSORED SPORTS SCHEMES
SHIVAJI VITHALRAO KAMBLE

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether the Government have reviewed the performance of various centrally sponsored schemes implemented during Eighth Plan;
- (b) if so, the details thereof;
- (c) the details of schemes scrapped and new schemes formulated / under consideration for promotion of sports in the country; and
- (d) the Central allocations made for the current year vis-a- vis actual utilisation thereagainst, scheme-wise and State- wise?

Answer

THE MINISTER OF STATE FOR YOUTH AFFAIRS AND SPORTS (SHRI PON. RADHAKIRISHNAN)

(a) & (b) : Yes, Sir. As a result of the review, the limits of financial assistance have been enhanced and other improvements made as given in Annexure - I

(c) No Centrally Sponsored Scheme has been scrapped and no such new scheme has been formulated or is contemplated.

(d) State-wise allocations are made only under the National Service Scheme and position is given in Annexure - II . The total position of allocation and utilisation is as under :-

(Rs in lakh)

Sl. No.	Scheme	Allocation	Utilisation (as on 1.12.2000)
1.	National Service Scheme	3165.00	474.01
2.	Grants to Universities and Colleges for Promotion of Sports	500.00	138.89
3.	Grants for Creation of Sports Infrastructure	800.00	417.63
4.	Grants for Installation of Synthetic Playing Surfaces	850.00	Nil
		16 projects	(Committed liability towards approved is Rs.557.61 lakh and funds are likely to be released immediately on receipt of the requisite tender documents from the grantees.)

ANNEXURE - I REFERRED TO IN REPLY TO PARTS (a) & (b) OF LOK
SABHA UNSTARRED QUESTION NO. 3396 FOR 11.12.2000 BY SHRI SHIVAJI
VITHALRAO KAMBLE REGARDING CENTRALLY SPONSORED
SPORTS SCHEMES

Details of changes made in Centrally Sponsored Schemes after
their review

1. National Service Scheme (NSS)

No.F.9-2/94-YS III
GOVERNMENT OF INDIA
MINISTRY OF YOUTH AFFAIRS & SPORTS

New Delhi-1, the 24th July, 2000

To
The Chief Secretaries of all States/U.T.s

SUBJECT: National Service Scheme - Revision of the
pattern of
expenditure- regarding.

Sir,

I am directed to say that as per the existing pattern an expenditure of Rs.120/- per volunteer per annum of NSS Regular Activities and Rs.200/- per volunteer per annum on Special Camping Programme is admissible. A need for upward revision in the pro-rata expenditure was suggested from various quarters. After careful consideration of all aspects involved it has been decided that the pattern of expenditure be revised as stated below from the year 2000-2001:-

Item Provision	Existing Revision.	Proposed
Program Fund per Volunteer per annum		
1. Regular Activities	Rs.120/-	Rs.160/-
2. Special Camping	Rs.200/-	Rs.300/-

Program Fund per volunteer per
annum for North Eastern States &
Hilly Terrain/Areas including
Sikkim & Himachal Pradesh

1. Regular Activities	Rs.120/-	Rs.200/-
2. Special Camping	Rs.200/-	Rs.400/-

As already agreed to, the increase in expenditure will, as usual, be shared by the Central and the State Governments in the ratio of 7:5 except in the case of Jammu & Kashmir and Union Territories without legislatures, North-Eastern States including Sikkim, Himachal Pradesh and other hilly areas as notified by the Planning Commission. The sharing of expenditure between Central Government and North-eastern States including Sikkim, Himachal Pradesh and other hilly areas as specified by the Planning Commission will be 3:1

instead of 7:5. The entire expenditure in case of Jammu & Kashmir, Union Territories without legislatures will continue to be met by the Central Government. The new thrust will be to allocate more money into the programme content and keep minimum essential increase in administrative cost.

The entire fund admissible for Special Camping Programme will be spent on organisation of camps at the rate of Rs.30/- or Rs.40/- (as the case may be) per volunteer per day on boarding, lodging and transportation, etc.

The revised patterns of Rs.160/- or Rs.200/- (as the case may be) per volunteer per annum admissible for Regular Activities will be distributed for maximum utilisation on programme development with bare minimum on administration of the Scheme at University and College levels.

(i) UNIVERSITY, +2 LEVEL ADMINISTRATIVE EXPENDITURE

(a) In case of universities, +2 level councils having part time Programme Coordinators, an amount of Rs.25/- per volunteer per annum can be retained by universities/+2 level coordinating cells. An out-of-pocket allowance of Rs.800/- per month will be paid to part-time Programme Coordinators out of this amount. Expenditure on salaries/wages of other supporting staff, TA/DA, contingencies and other miscellaneous expenditure will also be met from this amount.

(b) In case of universities/+2 level councils having full time Programme Coordinators, an amount of Rs.30/- per volunteer per annum will be available. This amount will be used for salary of full time Programme Coordinators in addition to other expenditure mentioned above. State/UT Governments, may, therefore, make sure that the coordinating cells do not retain funds or incur expenditure in excess of this admissible rate. Hence, the State Governments have to ensure that the University/+2 level authorities release the balance amount to the NSS Units to the Colleges/ Schools for programme development at the grass-root level.

(ii) COLLEGE/+2 SCHOOL LEVEL EXPENDITURE.

Rs.130/- or Rs.135/- (as the case may be) per volunteer per annum will be available to college/+2 school to take care of programme development, administrative expenses and out of pocket allowance of Rs.400/- per month for the Programme Officer. This will become effective from 2000-2001 onwards. For a unit having less than 100 volunteers the rate of out-of-pocket allowance will be reduced proportionately. This allowance of the NSS Program Officer would also be linked to the specified work to be put-in by him/her every month.

This would include (a) mobilisation of at least 50% volunteers for special camping work (b) a minimum of three/four community visits per month to the adopted areas for coordination and supervision (c) maintenance of NSS records as specified in the NSS Manual and (d) timely submission of Quarterly Progress Reports. States/UT Govts./Universities/+2 level councils may devise and send Quarterly Report Formats to the Principals for this purpose. Administrative expenses may be kept at minimum level possible. This amount will be used by the NSS Units on items e.g. refreshment to volunteers during programme/camp, community visit expenses by public transport, purchase of essential working tools, camp equipments, etc. required for programmes, travel expenses of Programme Officers for participation in official meeting, training programmes, etc. and the like.

As regards expenditure on Day Camps of 8 hours duration, it has been decided that an expenditure at the rate of Rs.12/- per Volunteer per day may be incurred where it is absolutely necessary to organise such a camp. However, organisations of Day-Camps should generally be discouraged and be resorted to only when it is felt absolutely necessary for completion of specific regular projects. Similarly in case of Special Camping Programmes, wherever night stay is considered extremely difficult, it may be permitted to hold Day-Camps for which the same amount of Rs.12/- per day per volunteer may be incurred in restricted cases.

Ministry has already started meeting the actual expenditure of State Level Cell on 100% basis, no funds out of Programme grants would henceforth be admissible for expenditure at State Level.

You are, therefore, requested to issue necessary instructions to all concerned and ensure that the funds are utilised strictly in accordance with the revised pattern of expenditure so that they are not held-up or accumulated at State Level or University level unnecessarily. Further, the University and +2 level NSS Coordination Cells may be directed not to divert the Special Camp and Regular Programme grants meant for the NSS Units, towards meeting their administrative expenditure. Similar fiscal discipline is also applicable in respect of NSS Units in Colleges and Schools. In case of any deliberate violation or dilution of guidelines by the NSS Coordinating Cells, the State/UT Govts. may take immediate corrective steps as deemed proper.

2. Scheme for Promotion of Sports in Universities & Colleges

This Scheme has been revised. The following are the major changes that have been brought about in the Scheme :-

1. The provision of incentives under this Scheme has been removed and has been merged with a separate Scheme i.e. the Scheme of Scholarships.
2. For creation of Sports Infrastructure, the cost sharing between the Government of India/UGC and the Universities/ Colleges have been reduced to 50:50. Previously this was 75:25.
3. Ceiling of assistance for playgrounds has been increased. However, for Indoor Halls and Swimming Pools, the ceiling of assistance has been restricted to a maximum of Rs. 25.00 lakh. Assistance to the Association of Indian Universities (AIU) for organising

tournaments has been increased.

4. Tournaments in the disciplines of Archery, Yachting and Kayaking & Canoeing have been introduced.

5. The number of disciplines for prize money has been increased from 13 to 20.

6. The name of the Scheme has been changed from 'Scheme of Grants for Games & Sports in Universities and Colleges' to Scheme of Grants for Promotion of Sports in Universities and Colleges'.

3. Scheme of Grants for Creation of Sports Infrastructure

The Scheme has been revised to make it more effective and useful. The following are the major changes brought about in the Scheme :-

1. Infrastructure required for Winter Games and Shooting have also been made eligible for assistance.

2. Ceiling of assistance enhanced by 50%.

3. For State level Training Complexes, ceiling of assistance doubled.

4. Scheme to be restricted to National, State and District levels.

5. Kendriya and Navodaya Vidyalayas also made eligible for assistance.

6. Project approach made compulsory to ensure proper maintenance and utilisation.

4. Scheme of Grant for Installation of Synthetic Surfaces

This Scheme has been revised. The following are the major changes that have been brought about :-

1. The Scheme will be implemented by the Ministry. During the 8th Plan, the Scheme was being implemented by Sports Authority of India (SAI). SAI has been made eligible for assistance under the Scheme.

2. Only Hockey Turfs and Athletic Tracks will be eligible under the Scheme. During the 8th Plan, other sports like Volleyball, Basketball, Badminton, Tennis, Cricket, Gymnastics, Handball, Judo and Wrestling were also eligible.

3. Surfaces will be installed by awarding turn-key projects. Previously the sub-base and the synthetic surfaces were done by different agencies.

4. Special category States to get 75% of the cost of the project subject to a limit of Rs.1.00 crore. Previously all States used to get 50% assistance.

5. Synthetic surfaces will be inspected and certified by laboratories accredited by International Hockey and Athletic Federations.

ANNEXURE - II

ANNEXURE - II REFERRED TO IN REPLY TO PART (d) OF LOK SABHA UNSTARRED QUESTION NO. 3396 FOR 11.12.2000 BY SHRI SHIVAJI VITHALRAO KAMBLE REGARDING CENTRALLY SPONSORED SPORTS SCHEMES

Details of allocation made and release of funds under National Service Scheme (NSS).

S.NO.	NAME OF THE STATE/UT	REGULAR ACTIVITIES		SPECIAL CAMPING PROGRAMME	
		Entitled Allocation During the Current Year	Funds Released During the Current Year	Entitled Allocation During the Current Year	Funds Released During the Current Year
1	Andhra Pradesh	12,133,333	6,825,000	11,375,000	5,687,500
2	Goa	653,333	367,500	612,500	306,250
3	Gujarat	7,046,667	3,963,750	6,606,250	3,303,125
4	Haryana	5,040,000	2,835,000	4,725,000	2,362,500
5	Karnataka	13,066,667	7,350,000	12,250,000	6,125,000
6	Kerala	7,933,333	4,462,500	7,437,500	3,718,749
7	Meghalaya	1,200,000	420,000	1,200,000	350,000
8	Madhya Pradesh	8,400,000	4,725,000	7,875,000	3,937,500
9	Manipur	1,200,000	420,000	1,200,000	350,000
10	Nagaland	450,000	157,500	450,000	131,250
11	Mizoram	2,550,000	892,500	2,550,000	743,750
12	Punjab	10,266,667	5,775,000	9,625,000	4,812,500
13	Rajasthan	8,866,667	4,987,500	8,312,500	4,156,250
14	Tripura	1,800,000	630,000	1,800,000	525,000
15	Uttar Pradesh	15,064,000	8,473,500	14,122,500	7,061,250
16	Arunachal Pra.	195,000	68,250	195,000	56,875

17	Tamil Nadu	15,866,667	8,925,000	14,875,000	7,437,500
18	Sikkim	495,000	173,250	495,000	144,375
19	J&K	2,000,000	900,000	2,000,000	750,000
20	Maharashtra	18,666,667	10,500,000	17,500,000	8,750,000
21	Himachal Pra	4,245,000	1,575,000	4,245,000	1,312,500
22	Orissa	7,700,000	4,725,000	7,218,750	3,937,500
23	West Bengal	4,573,333	2,572,500	4,287,500	2,143,750
24	Pondicherry	653,333	367,500	612,500	306,250
25	Lakshadweep	54,400	30,600	51,000	25,500
26	Chandigarh	1,040,000	780,000	975,000	731,250
27	D&Nagar Haveli	64,000	48,000	60,000	45,000
28	Daman & Diu	105,600	79,200	99,000	74,250
29	A&N Island	96,000	72,000	90,000	67,500